

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1775
ANSWERED ON FRIDAY THE 10th MARCH, 2017
PHALGUNA 19, 1938 (SAKA)**

**IMPLEMENTATION OF CSR UNDER SAGY
QUESTION**

1775. SHRI GANESH SINGH:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether the Government has made it mandatory to companies to implement CSR activities in Saansad Adarsh Gram Yojana (SAGY);**
- (b) if so, the details of funds out of the said amount allocated to NGOs/trusts/ societies/channelising agencies for OBCs, SCs/STs, construction of toilets, development of backward areas especially in villages under Saansad Adarsh Gram Yojana;**
- (c) whether the cases of non-compliance of guidelines related to corporate social responsibility in Adarsh Grams have come to light and if so, the details thereof; and**
- (d) whether the Government has conducted audit of the amount spent under corporate social responsibility by the said Government, non-governmental institutions and companies and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF CORPORATE AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

(a): to (c): The Companies Act, 2013 does not make it mandatory for companies to implement CSR activities in villages under Saansad Adarsh Gram Yojana. While CSR funds are permitted to be leveraged under various government programmes / schemes including the “Saansad Adarsh Gram Yojana”, it is the board of the company which is empowered to approve the allocation of CSR funds across various development sectors.

(d): The Companies Act, 2013 does not provide for audit by the Government of the amount spent by companies under Corporate Social Responsibility.
